

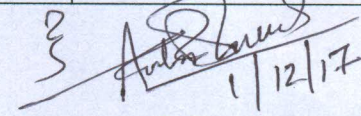
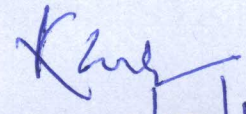
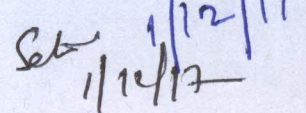
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 331/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M

Name of the Company	Reliance Commercial Finance Ltd-Vs-Laxmivinaayak Rice Mills Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Amal Basu Mukherjee, Advocate	for Coc.	 1/12/17
2)	KANCHAN DUTTA	RP.	 1/12/17
3)	Setu Das Roy	Corporate Debtor	 1/12/17

ORDER

Ld. RP, Shri Kanchan Dutta, Ld. Counsel for the Committee of Creditors and the corporate debtor are present.

RP has filed the progress report, which may be taken on record.

It has been pointed out that in compliance of our order dated 02/11/2017 proprietor-director and Chief Financial Officer of the corporate debtor was supposed to fully cooperate with RP. Ld. RP submitted that inspite of that order he has not received any corporation from the corporate debtor.

Let show cause notice be issued to the proprietor-director and Chief Financial Officer as well as to other directors of the company to remain present on 20/12/2017 and to explain why action should not be initiated against them for not complying with that order. If they fail to appear, appropriate action will be initiated against them.

This order may be sent to all the concerned person by E-mail, Speed Post and Special Messenger.

List on 20/12/2017.

Certified copy of this order may be issued on priority basis upon compliance of all requisite formalities.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)